

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **05.04.2021** at **2.00 P.M**
THROUGH VIDEO CONFERENCING

PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)

IA/MA/IBA/TCP/TCA/CP/CA No : IA/22/2021 IN CP/661/IB/2017
NAME OF PETITIONER : CA Ramasamy Shanmuggam (Liquidator)
M/s RLS Alloys Pvt Ltd
NAME OF RESPONDENT : Indian Bank
SECTION : 60(5) Of IBC 2016 R/w Rule 11 Of NCLT Rules 2016

ORDER

Mr. A.G.Sathiyararayanan, Advocate for the Applicant and Mr. C.Harsha Raj, Advocate for the Respondent/Indian Bank are present through Video Conferencing Platform.

It is seen from the records of this Tribunal that an opportunity was given to Indian Bank to file its Counter vide Order(s) dated 04.02.2021 as well as 03.03.2021 the same has not been complied with as of today. A last and final opportunity of two (2) days is sought for on behalf of Indian Bank to file its Counter.

Let the same be done, failing which an opportunity to file Counter shall stand closed.

Post this matter for enquiry on **13.04.2021**.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)